

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 74 of 2014 &
IA No. 143 of 2014**

Dated : 9th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Gridco Ltd. ... Appellant(s)

Versus

GMR Karmalanga Energy Ltd. & Ors. Respondent(s)

**Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Mr. Elangbam Premjit Singh
Ms. Ishita**

Counsel for the Respondent (s) : Mr. Amit Kapur

ORDER

The learned counsel for the Respondent-Caveator raises an objection with regard to the maintainability of the Appeal in the light of the Orissa Electricity Regulatory Commission's Order dated 20.08.2009. We will consider the same at the time of final disposal of the Appeal.

Admit. Issue notice. Mr. Amit Kapur, the learned counsel takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 17.04.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Since the same issue is pending in another Appeal no. 44 of 2014, which is coming up before Court No.II, post this matter along with Appeal no. 44 of 2014 on **17.04.2014.**

**(Rakesh Nath)
Technical Member
ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**